

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY FOURTH SESSION)

No. 5559]

TUESDAY, JULY 27, 2021

**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held
on the 27th July, 2021**

11-00 a.m.

1. Obituary References

The Chairman made references to the passing away of —

1. Shri Wasim Ahmad (ex-Member);
2. Sir Anerood Jugnauth, former President and former Prime Minister of the Republic of Mauritius; and
3. Dr. Kenneth David Buchizhya Kaunda, Founding Father and First President of the Republic of Zambia.

The House observed silence, all Members standing, as a mark of respect to the memory of the departed.

11-05 a.m.

2. Reference by the Chair

The Chairman made a reference to the historic Rudreshwara Temple, popularly known as Ramappa Temple, situated near Warangal in Telangana for being accorded the coveted World Heritage status by the UNESCO.

11-06 a.m.

3. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy (in English and Hindi) of the Ministry of Science and Technology (Department of Science and Technology) Notification No. G.S.R. 40 (E), dated the 15th March, 2021, publishing the Ministry of Science and Technology, Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Appointment and Salary and Allowances of Director) Rules, 2021, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980.

2. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (i) G.S.R. 223 (E), dated the 30th March, 2021, amending Notification No. G.S.R. 745 (E), dated the 29th November, 2020, to substitute certain entries in the original Notification.
- (ii) G.S.R. 292 (E), dated the 27th April, 2021, publishing the Central Goods and Services Tax (Second Amendment) Rules, 2021.
- (iii) G.S.R. 304 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 661 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (iv) G.S.R. 305 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 1253 (E), dated the 31st December, 2018, to insert certain entries in the original Notification.
- (v) G.S.R. 306 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 322 (E), dated the 23rd April, 2019, to insert certain entries in the original Notification.
- (vi) G.S.R. 307 (E), dated the 1st May, 2021, extending the time period for furnishing the declaration in FORM GST ITC-04, in respect of goods dispatched to a job worker or received from a job worker, during the period of 1st January, 2021 to 31st March, 2021 till the 31st day of May, 2021.

- (vii) G.S.R. 308 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 699 (E), dated the 10th November, 2020, to insert certain entries in the original Notification.
- (viii) G.S.R. 309 (E), dated the 1st May, 2021, publishing the Central Goods and Services Tax (Third Amendment) Rules, 2021.
- (ix) G.S.R. 310 (E), dated the 1st May, 2021 extending the time limits for completion or compliance of any action, by any authority or by any person, specified in, or prescribed or notified under the Central Goods and Services Tax Act, 2017; the Integrated Goods and Services Tax Act, 2017; and the Union Territory Goods and Services Tax Act, 2017, as specified therein.
- (x) G.S.R. 333 (E), dated the 18th May, 2021, publishing the Central Goods and Services Tax (Fourth Amendment) Rules, 2021.
- (xi) G.S.R. 361 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 699 (E), dated the 10th November, 2020, to insert certain entries in the original Notification.
- (xii) G.S.R. 362 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 661 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.
- (xiii) G.S.R. 363 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 1253 (E), dated the 31st December, 2018, to substitute/insert certain entries in the original Notification.
- (xiv) G.S.R. 364 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 53 (E), dated the 23rd January, 2018 to insert certain entries in the original Notification.
- (xv) G.S.R. 365 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 1600 (E), dated the 29th December, 2017, to insert certain entries in the original Notification.
- (xvi) G.S.R. 366 (E), dated the 1st June, 2021, waiving the late fee payable under Section 47 of the Act by registered person specified therein, for failure to furnish the return in FORM GSTR-7 for the month of June 2021 onwards, by the due date, which is in excess of twenty-five rupees per day for the period of such failure.

- (xvii) G.S.R. 367 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 196 (E), dated the 21st March, 2020, to insert certain entries in the original Notification.
- (xviii) G.S.R. 369 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 322 (E), dated the 23rd April, 2019, to substitute certain entries in the original Notification.
- (xix) G.S.R. 370 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 307 (E), dated the 1st May, 2021, to substitute certain entries in the original Notification.
- (xx) G.S.R. 371 (E), dated the 1st June, 2021, publishing the Central Goods and Services Tax (Fifth Amendment) Rules, 2021.
- (xxi) S.O. 2129 (E), dated the 1st June, 2021, appointing the 1st day of June, 2021, as the date on which the provisions of Section 112 of the said Act shall come into force.
- (xxii) G.S.R. 374 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 673 (E), dated the 28th June, 2017, to substitute/insert certain entries in the original Notification.
- (xxiii) G.S.R. 377 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 690 (E), dated the 28th June, 2017, to insert/substitute certain entries in the original Notification.
- (xxiv) G.S.R. 380 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 253 (E), dated the 29th March, 2019, to substitute certain entries in the original Notification.
- (xxv) G.S.R. 402 (E), dated the 14th June, 2021, amending Notification No. G.S.R. 690 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (xxvi) G.S.R. 405 (E), dated the 14th June, 2021, exempting the goods specified in column (3) of the Table therein from so much of the central tax leviable thereon under Section 9 of the said Act as in excess of the amount as specified in corresponding entry in column (4) of the said Table.
- (xxvii) G.S.R. 450 (E), dated the 30th June, 2021, in supersession of Notification number G.S.R. 745 (E), dated the 29th November, 2020, waiving the amount of penalty payable by any registered person under section 125 of the said Act for non-compliance of

the provisions of Notification No. G.S.R. 197 (E), dated the 21st March, 2020, between the period from the 1st day of December, 2020 to the 30th day of September, 2021.

3. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department Revenue), under Section 24 of the Integrated Goods and Service Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (i) G.S.R. 311 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 698 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (ii) G.S.R. 372 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 698 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.
- (iii) G.S.R. 375 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 666 (E), dated the 28th June, 2017, to substitute/insert certain entries in the original Notification.
- (iv) G.S.R. 378 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 683 (E), dated the 28th June, 2017, to insert/substitute certain entries in the original Notification.
- (v) G.S.R. 381 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 259 (E), dated the 29th March, 2019, to substitute certain entries in the original Notification.
- (vi) G.S.R. 403 (E), dated the 14th June, 2021, amending Notification No. G.S.R. 683 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

4. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memorandum:—

- (i) G.S.R. 383 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 748 (E), dated the 30th September, 2019 to insert certain entries in the original Notification.
- (ii) G.S.R. 406 (E), dated the 14th June, 2021, exempting the goods specified in column (3) of the Table therein, from so much of

the integrated tax leviable thereon under section 5 of the said Act as in excess of the amount as specified in the corresponding entry in column (4) of the said Table.

5. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 read with Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (i) G.S.R. 376 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 710 (E), dated the 28th June, 2017, to substitute/insert certain entries in the original Notification.
- (ii) G.S.R. 379 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 702 (E), dated the 28th June, 2017, to insert/substitute certain entries in the original Notification.
- (iii) G.S.R. 382 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 265 (E), dated the 29th March, 2019, to substitute certain entries in the original Notification.

6. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017: and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (i) G.S.R. 312 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 747 (E), dated the 30th June, 2017, to insert certain entries in the original Notification.
- (ii) G.S.R. 373 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 747 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.
- (iii) G.S.R. 404 (E), dated the 14th June, 2021, amending Notification No. G.S.R. 702 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

7. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 407 (E), dated the 14th June, 2021, exempting the goods specified in column (3) of the Table therein, from so much of the union territory tax leviable thereon under Section 7 of the said Act as in excess of the amount as specified in the corresponding entry

in column (4) of the said Table, under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

8. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 252 (E), dated the 8th April, 2021, amending certain Notifications to substitute certain entries as mentioned therein, under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

9. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (i) G.S.R. 224 (E), dated the 30th March, 2021, amending Notification No. G.S.R. 274 (E), dated the 31st March, 2003, to substitute certain entries in the original Notification.
- (ii) G.S.R. 226(E), dated the 30th March, 2021, amending Notification No. G.S.R. 593 (E), dated the 29th July, 2011, to substitute certain entries in the original Notification.
- (iii) G.S.R. 232 (E), dated the 31st March, 2021, amending Notifications Nos. G.S.R. 252 (E), G.S.R. 254 (E), G.S.R. 256 (E), G.S.R. 258 (E), all dated the 1st April, 2015 and G.S.R. 795 (E), dated the 13th August, 2016, to substitute certain entries in the original Notifications
- (iv) G.S.R. 235(E), dated the 31st March, 2021, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to substitute/insert/omit certain entries in the original Notification.
- (v) G.S.R. 236(E), dated the 31st March, 2021, amending Notification No. G.S.R. 787 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.
- (vi) G.S.R. 237(E), dated the 31st March, 2021, amending Notification No. G.S.R. 68 (E), dated the 2nd February, 2020, to insert certain entries in the original Notification.
- (vii) G.S.R. 241(E), dated the 31st March, 2021, seeking to notify 1st tranche of implementation of India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement so as to extend tariff concessions in respect of specified goods when imported from Mauritius as per the India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement *w.e.f.* 01.04.2021.

- (viii) G.S.R. 253(E), dated the 8th April, 2021, amending certain Notifications as mentioned therein so as to substitute references to Finance Bill, 2021 (15 of 2021) with reference to relevant Sections of the Finance Act, 2021.
- (ix) G.S.R. 284(E), dated the 20th April, 2021, exempting customs duty leviable under the First Schedule to the Customs Tariff Act, 1975, on imports of Remdesivir injection and Remdesivir Active Pharmaceutical Ingredients, Beta Cyclodextrin used in the manufacture of Remdesivir and Remdesivir injection, till 31st October, 2021.
- (x) G.S.R. 286(E), dated the 24th April, 2021, exempting customs duty leviable under the First Schedule to the Customs Tariff Act, 1975, and Health cess leviable under Section 141 of the Finance Act, 2020 on imports of medical oxygen, oxygen therapy equipment and their specified parts, ventilators and specified accessories and COVID-19 vaccines, till 31st July, 2021.
- (xi) G.S.R. 303 (E), dated the 30th April, 2021, amending Notification No. G.S.R. 284 (E), dated the 20th April, 2021, to insert certain entries in the original Notification.
- (xii) G.S.R. 313 (E), dated the 1st May, 2021, exempting certain goods specified therein, from so much of the integrated tax leviable thereon under sub-section (7) of Section 3 of the Customs Tariff Act, 1975, read with Section 5 of the Integrated Goods and Services Tax Act, 2017 when imported into India.
- (xiii) G.S.R. 316 (E), dated the 3rd May, 2021, exempting certain goods specified in Notifications No. G.S.R. 284 (E) dated the 20th April, 2021 and G.S.R. 286 (E) dated the 24th April, 2021 from the whole of the Integrated Tax leviable thereon under the sub-section (7) of Section 3 of the Customs Tariff Act, 1975, read with Section 5 of the Integrated Goods and Services Tax Act, 2017, when imported into India.
- (xiv) G.S.R. 353 (E), dated the 31st May, 2021, amending Notification No. G.S.R. 316 (E), dated the 3rd May, 2021, to substitute certain entries in the original Notification.

- (xv) G.S.R. 354 (E), dated the 31st May, 2021, amending Notification No. G.S.R. 286 (E), dated the 24th April, 2021, to insert certain entries in the original Notification.
- (xvi) G.S.R. 355 (E), dated the 31st May, 2021, exempting certain goods specified in Notifications No. G.S.R. 284 (E) dated the 20th April, 2021 and G.S.R. 286 (E) dated the 24th April, 2021 from the whole of the Integrated Tax leviable thereon under sub-section (7) of Section 3 of the Customs Tariff Act 1975, read with Section 5 of the Integrated Goods and Services Tax Act, 2017 when imported into India.
- (xvii) G.S.R. 401 (E), dated the 14th June, 2021, rescinding Notification No. G.S.R. 313 (E), dated the 1st May, 2021.
- (xviii) G.S.R. 449 (E), dated the 29th June, 2021, exempting certain goods specified therein from so much of the duty of customs leviable thereon under the First Schedule to the Customs Tariff Act, 1975 when imported into India.
- (xix) G.S.R. 487 (E), dated the 12th July, 2021, exempting certain goods specified therein from the whole of the duty of customs leviable thereon under said First Schedule to the Customs Tariff Act, 1975 when imported into India.

10. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. F. No. 225/22/2021-ITA-II, dated the 15th April, 2021, notifying Order under Clause (c) of sub-section (2) of Section 119 of the Income-tax Act, 1961 on the petition filed by Shri Sanjiv Dutt, along with Explanatory Memorandum.

11. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-

- (i) G.S.R. 199 (E), dated the 18th March, 2021, seeking to impose definitive anti-dumping duty on imports of "Faced Glass Wool in Rolls" originating in or exported from People's Republic of China for a period of 5 years from the date of imposition of the said duty.

- (ii) G.S.R. 213 (E), dated the 26th March, 2021, amending Notification No. G.S.R. 362(E), dated the 29th March, 2016, to insert certain entries in the original Notification.
- (iii) G.S.R. 214 (E), dated the 26th March, 2021, rescinding Notification No. G.S.R. 360 (E), dated the 29th March, 2016.
- (iv) G.S.R. 215 (E), dated the 26th March, 2021, seeking to impose anti-dumping duty on imports of 2-Ethyl hexanol originating in or exported from European Union, Indonesia, Republic of Korea, Malaysia, Taiwan and United States of America for a further period of 5 years, from the date of publication of the Notification in the official Gazette.
- (v) G.S.R. 216 (E), dated the 27th March, 2021, seeking to impose definitive anti-dumping duty on imports of Polyethylene Terephthalate (PET) resin originating in or exported from People's Republic of China for a period of 5 years, from the date of publication of the Notification in the official Gazette.
- (vi) G.S.R. 233 (E), dated the 31st March, 2021, amending Notification No. G.S.R. 122(E), dated the 28th January, 2016, to substitute certain entries in the original Notification.
- (vii) G.S.R. 251 (E), dated the 5th April, 2021, seeking to impose definitive anti-dumping duty on imports of Flexible Stabstock Polyol of molecular weight 3000-4000 originating in or exported from Saudi Arabia and United Arab Emirates for a period of 5 years, from the date of publication of the Notification in the official Gazette.
- (viii) G.S.R. 260 (E), dated the 12th April, 2021, seeking to impose anti-dumping duty on imports of Normal Butanol or N-Butyl Alcohol originating in or exported from European Union, Malaysia, Singapore, South Africa and United States of America for a period of 5 years from the date of publication of the Notification in the official Gazette.
- (ix) G.S.R. 264 (E), dated the 15th April, 2021, amending Notification No. G.S.R. 434 (E), dated the 21st April, 2016, to insert certain entries in the original Notification.
- (x) G.S.R. 281 (E), dated the 20th April, 2021, amending Notification No. G.S.R. 998 (E), dated the 5th October, 2018, to substitute certain entries in the original Notification.

- (xi) G.S.R. 288 (E), dated the 26th April, 2021, seeking to impose anti-dumping duty on imports of Polytetrafluoroethylene (PTFE) originating in or exported from Republic of Korea, to prevent the circumvention of anti dumping duty levied on Polytetrafluoroethylene (PTFE) originating in or exported from Russia vide Notification No. G.S.R. 574 (E) dated 6th June, 2016 in pursuance of the anti-circumvention investigation final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xii) G.S.R. 290 (E), dated the 26th April, 2021, seeking to impose anti-dumping duty on imports of Polytetrafluoroethylene (PTFE) Products originating in or exported from People's Republic of China, to prevent the circumvention of anti dumping duty levied on Polytetrafluoroethylene (PTFE) originating in or exported from People's Republic of China vide Notification No. G.S.R. 966 (E) dated 28th July, 2017 in pursuance of the anti-circumvention investigation final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xiii) G.S.R. 294 (E), dated the 27th April, 2021, seeking to impose definitive anti-dumping duty on imports of 1-phenyl 3-methyl-5-Pyrazolone originating in or exported from People's Republic of China, for a period of 5 years from the date of imposition of provisional anti-dumping duty i.e. 9th June, 2020, in pursuance of the final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xiv) G.S.R. 298 (E), dated the 27th April, 2021, rescinding Notification No. G.S.R. 748 (E), dated the 2nd December, 2020.
- (xv) G.S.R. 297 (E), dated the 27th April, 2021, seeking to impose definitive anti-dumping duty on the imports of 'Toluene Di-Isocyanate (TDI) having isomer content in the ratio of 80:20', originating in or exported from European Union, Saudi Arabia, Chinese Taipei and United Arab Emirates, for a period of 5 years, from the date of imposition of the provisional anti-dumping duty, i.e. 2nd December, 2020.
- (xvi) G.S.R. 324 (E), dated the 7th May, 2021, amending Notification No. G.S.R. 143 (E), dated the 17th February, 2017, to insert certain entries in the original Notification.

- (xvii) G.S.R. 339 (E), dated the 24th May, 2021, amending Notification No. G.S.R. 675 (E), dated the 11th July, 2016, to insert certain entries in the original Notification.
- (xviii) G.S.R. 350 (E), dated the 29th May, 2021, seeking to impose anti-dumping duty on imports of 'Methyl Acetoacetate', originating in or exported from People's Republic of China, for a period of 5 years, from the date of publication of the Notification in the Official Gazette.
- (xix) G.S.R. 388 (E), dated the 3rd June, 2021, amending Notification No. G.S.R. 574 (E), dated the 6th June, 2016, to insert certain entries in the original Notification.
- (xx) G.S.R. 389 (E), dated the 3rd June, 2021, amending Notification No. G.S.R. 284 (E), dated the 8th March, 2016, to substitute certain entries in the original Notification.
- (xxi) G.S.R. 442 (E), dated the 28th June, 2021, amending Notification No. G.S.R. 588 (E), dated the 14th June, 2017, to substitute certain entries in the original Notification.
- (xxii) G.S.R. 444 (E), dated the 29th June, 2021, amending Notification No. G.S.R. 362 (E), dated the 29th March, 2016, to substitute certain entries in the original Notification.
- (xxiii) G.S.R. 445 (E), dated the 29th June, 2021, amending Notification No. G.S.R. 455 (E), dated the 11th May, 2017, to insert certain entries in the original Notification.
- (xxiv) G.S.R. 446 (E), dated the 29th June, 2021, amending Notification No. G.S.R. 461 (E), dated the 12th May, 2017, to insert certain entries in the original Notification.
- (xxv) G.S.R. 451 (E), dated the 30th June, 2021, amending Notification No. G.S.R. 698 (E), dated the 14th July, 2016, to insert certain entries in the original Notification.
- (xxvi) G.S.R. 455 (E), dated the 30th June, 2021, amending Notification No. G.S.R. 777 (E), dated the 8th August, 2016, to insert certain entries in the original Notification.
- (xxvii) G.S.R. 456 (E), dated the 30th June, 2021, amending Notification No. G.S.R. 776 (E), dated the 8th August, 2016, to insert certain entries in the original Notification.

12. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 368 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 310 (E), dated the 1st May, 2020, to substitute certain entries in the original Notification, under Section 166 of the Central Goods and Services Tax Act, 2017; Section 24 of the Integrated Goods and Services Tax Act, 2017 and Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

13. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) One Hundred and third Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.01.2021 to 31.03.2021, together with the Auditor's Report on the Accounts.
- (ii) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.01.2021 to 31.03.2021.

14. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under Section 93 of the Food Safety and Standards Act, 2006:—

- (i) F. No. Stds/F&VP/Notification (07)/FSSAI-2018, dated the 9th July, 2019, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2019, along with delay statement.
- (ii) F. No. 1-116/Scientific Committee/Notif.27/2010-FSSAI(E), dated the 4th March, 2021, publishing the Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2021, along with the extract of the regulations amended under the said Notification and Summary of Amendment in the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.
- (iii) F. No. Stds/O&F/Notification (5)/FSSAI-2017, dated the 19th March, 2021, publishing the Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2021, along with the extract of the regulations amended under the said Notification and Summary of Amendment in the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

11-07 a.m.

4. Messages from Lok Sabha — Reported and Government Bill laid on the Table

I. Secretary-General reported to the House two messages from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 26th July, 2021:—

- (1) has agreed without any amendment to the National Institutes of Food Technology, Entrepreneurship and Management Bill, 2021, which was passed by Rajya Sabha at its sitting held on the 15th March, 2021; and
- (2) passed the Factoring Regulation (Amendment) Bill, 2021.

II. A copy of the Factoring Regulation (Amendment) Bill, 2021, as passed by Lok Sabha, was laid on the Table.

11-08 a.m.

5. Report of the Department-related Parliamentary Standing Committee on Industry

Dr. K. Keshava Rao presented the 308th Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry on “Impact of Covid-19 Pandemic on MSME Sector & Mitigation Strategy adopted to counter it”.

6. Report of the Committee on Papers Laid on the Table, Rajya Sabha

Shri Deepak Prakash presented the 162nd Report (in English and Hindi) of the Committee on Papers Laid on the Table, Rajya Sabha on ‘Laying of Annual Reports and Audited Accounts of Council of Scientific and Industrial Research (CSIR).

7. Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

Shri T. G. Venkatesh presented the Two Hundred Ninety Fifth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on ‘Potential of Tourist Spots in the country – Connectivity and Outreach’.

8. Statement of the Department-related Parliamentary Standing Committee on External Affairs

Shri K. J. Alphons laid on the Table, a copy (in English and Hindi) of the Statement showing further Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Committee on External Affairs on the replies to the Observations/Recommendations contained in the Twenty-third Report on the subject 'Issues relating to migrant workers including appropriate legislative framework and skill development initiatives for prospective emigrants'.

11-09 a.m.

9. Statements by Minister

Dr. Jitendra Singh, Minister of State (Independent Charge) of the Ministry of Science and Technology, Ministry of Earth Sciences, Minister of State in the Prime Minister's Office, Ministry of Personnel, Public Grievances and Pensions, Department of Atomic Energy and Department of Space, laid on the Table the following statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations contained in the Three Hundred and Thirty-third Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) pertaining to the Ministry of Earth Sciences.
- (ii) Status of implementation of recommendations contained in the Three Hundred and Forty-second Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (iii) Status of implementation of recommendations contained in the Three Hundred and Forty-fourth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

11-10 a.m.

10. Matter raised with Permission

Shri Sushil Kumar Modi raised a matter regarding need to have reservation for OBC and other weaker sections in NEET UG and PG entrance exams.

11-11 a.m.

11. Observation by the Chair

The Chairman made some observations regarding the continued disruption of proceedings and stated that Leaders of various parties have conveyed to him their concern over the ongoing state of affairs of the House due to which the Members are deprived of opportunity to raise important issues. He again made an appeal to the Members to allow the House to function, so that important legislative business and issues of public importance could be discussed.

£11-13 a.m.

The House adjourned and re-assembled at 12-00 Noon.

12-00 Noon

12. Starred Questions

Starred Question No. 76 to 78 were orally answered. Answers to remaining Starred Question Nos. (79 to 90) were laid on the Table.

13. Unstarred Questions

Answers to Unstarred Question Nos. 801 to 845, 847 to 891 and 893 to 960 were laid on the Table.

Φ12-06 p.m.

The House adjourned and re-assembled at 2-00 p.m.

£ From 11-12 a.m. to 11-13 a.m., some points were raised.

Φ From 12-05 p.m. to 12-06 p.m., some points were raised.

2-00 p.m.

14. Government Bills — Passed/Under consideration

(1) The Marine Aids to Navigation Bill, 2021, as passed by Lok Sabha

Further consideration of the motion moved by Shri Sarbananda Sonowal, Minister of Ports, Shipping and Waterways and Minister of AYUSH, on the 19th July, 2021 continued.

The following Members took part in the discussion:—

- | | | |
|------------|----|---------------------------------|
| 2-00 p.m. | 1. | Shri Jugalsingh Lokhandwala |
| ©2-03 p.m. | 2. | Shri Venkataramana Rao Mopidevi |

²2-06 p.m.

The House adjourned and re-assembled at 3-00 p.m.

3-00 p.m.

Shri Sarbananda Sonowal, replied to the discussion.

3-03 p.m.

The motion for consideration of the Bill was adopted.

Clauses 2 to 52, were adopted.

Clause 1, the Enacting Formula, the Preamble and the Title, were adopted.

3-05 p.m.

The motion moved by Shri Sarbananda Sonowal, that the Bill be passed was adopted and the Bill was passed.

φ3-07 p.m.

The House adjourned and re-assembled at 4-00 p.m.

© From 2-01 p.m. to 2-03 p.m., some points were raised.

ª From 2-05 p.m. to 2-06 p.m., some points were raised.

φ From 3-06 p.m. to 3-07 p.m., some points were raised.

4-00 p.m.

(2) The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021, as passed by Lok Sabha

Shrimati Smriti Zubin Irani, Minister of Women and Child Development, moved motion for consideration of the Bill.

Shrimati Smriti Zubin Irani had not commenced her speech while moving the Motion.

The discussion had not commenced.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, displayed placards, shouted slogans and persistently and willfully obstructed the proceedings of the House, the Chair repeatedly adjourned the House)

1. Ms. Dola Sen
2. Shrimati Shanta Chhetri
3. Shri Md. Nadimul Haque
4. Ms. Arpita Ghosh
5. Shri Abir Ranjan Biswas
6. Shrimati Mausam Noor
7. Shri Ripun Bora
8. Shri Deepender Singh Hooda
9. Dr. L. Hanumanthaiah
10. Shri Kumar Ketkar
11. Shrimati Chhaya Verma
12. Shrimati Phulo Devi Netam
13. Shri Neeraj Dangi
14. Shri Akhilesh Prasad Singh
15. Shri Syed Nasir Hussain
16. Shri Shaktisinh Gohil
17. Shri Partap Singh Bajwa
18. Shri Naranbhai J. Rathwa
19. Shri G.C. Chandrashekhar
20. Shri Shamsher Singh Dullo
21. Dr. Ameer Yajnik
22. Shri Rajmani Patel

23. *Shri Binoy Viswam*
24. *Shri K. Somaprasad*
25. *Dr. V. Sivadasan*
26. *Shri John Brittas*
27. *Shri M. Shanmugam*
28. *Shri R.S. Bharathi*
29. *Shri T.K.S. Elangovan*
30. *Shri P. Wilson*
31. *Shri Anthiyur P. Selvarasu*

^Ω4-02 p.m.

The House adjourned till 11-00 a.m. on Wednesday, the 28th July, 2021.

DESH DEEPAK VERMA,
Secretary-General

^Ω From 4-01 p.m. to 4-02 p.m., some points were raised.